Serial no. 9 Supplementary list (Video Conference)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

EMG-CM No. 52-A/2020 in WP (C) no. 48-A/2020 EMG-CM no. 53-A/2020

Zona Begum

....Petitioner.. Through: Mr Bhat Fayaz Ahmad, Advocate

vs.

UT of J&K and others

Through: Mr Shah Aamir, AAG

CORAM

Hon'ble Mr Justice Ali Mohammad Magrey, Judge

<u>ORDER</u>

The petitioner who is serving as questions the order No. DSEK/Estt/Gaz/887 dated 14.05.2020, whereby the petitioner has been transferred by the respondent no. 2 from High School Batpora Kanihama district Budgam to High School Dobiwan Baramulla, on the grounds taken in the petition.

This court has exhaustively dealt with a service matter in the day in case titled Fehmeeda Akhter v. UT of JK and others and it has been held that service matters are entertainable before the CAT Bench, Chandigarh only. In that view of the matter the present petition being similar shall be governed by the order passed in the said case.

Disposed of.

(Ali Mohammad Magrey) Judge

Srinagar 20.05.2020 Amjad lone PS